

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Petition(s) for Special Leave to Appeal (C) No(s). 21346/2022

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

COMMITTEE OF MANAGEMENT ADARSH GRAMIN VIDYALAYA SONAKPUR HARTHALA &
ORS. Respondent(s)

WITH

SLP(C) No. 23664/2022 (XI)

SLP(C) No. 21347/2022 (XI)

Date : 15-03-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Harish Pandey, AOR

Mr. Rajiv Tyagi, AOR

Mr. Rohit Gupta, Adv.

For Respondent(s)

Mr. Shashank Singh, AOR

Mr. Mukesh Verma, Adv.

Mr. Pawan Kumar Shukla, Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. A. K. Yadav, Adv.

Mr. Dharmala Yadav, Adv.

Mr. Anil Kumar, Adv.

Mr. Amit Khanna, Adv.

Mr. Kedar Nath Tripathy, AOR

Mr. S. R. Setia, AOR

Mr. Pushkar Anand, Adv.

Mr. Rajesh Kumar Pandey, Adv.

Mr. Irshad Ahmad, AOR

Mr. Krishnanand Pandeya, AOR

Mr. Praveen Swarup, AOR

Mr. Amrendra Kumar Mehta, AOR

Mr. Omkar Kushwaha, Adv.

Mr. Ranpal Awana, Adv.

Mr. Satyajeet Kumar, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

SLP(C) No. 21346 of 2022

Four weeks time, is granted to respondent nos.1 to 5 to file counter affidavit.

Respondent no.8 has already filed counter affidavit.

Mr. Pankaj Kumar Singh, Ld. Advocate appearing for Mr. Shashank Singh, Ld. AOR submits that vakalatnama has been filed for respondent no.6 during last week. Registry to verify.

Ld. Counsel for petitioners to serve soft copy of the petition papers on the Ld. AOR for respondent no.6 within one week. Thereafter, four weeks time, is granted to said respondent to file counter affidavit.

Two weeks time, is granted to the petitioner, to take fresh steps to issue notice to respondent nos.7 and 9, who are unserved.

List again on 01.05.2023.

SLP(C) NO. 23664/2022

Four weeks time, is granted to respondent nos.1 to 7 to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

SLP(C) NO. 21347/2022

Four weeks time, is granted to respondent nos.1 to 6 to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

PAVANESH D.
Registrar

pm